NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.25/(GOA)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE PARTIES: Mr. Hubert Anthony Lobo

V/s. M/s. Caricima Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ankithohia	adv for Pehotione	
	flo And Legal	Pehotione	
Q	Mr. A. Pimple with Mr. P. N. Meh 1/b Kochhar &C.	te the	DDS-

Order

C.P. No. 25/397-398/CLB/MAH/2015

Dated: 26.09.2016

- 1. Ld. Counsels of both the sides are present.
- In compliance of the last directions as per order dated 15.07.2016 of NCLT, the Respondent has filed a reply, duly placed on record, however, directed to paginate the Reply properly.
- 3. For the purpose of filing a rejoinder the Petitioner is seeking time to submit affidavit of the Petitioner stated to be a resident of Canada. Time granted.
- 4. As per the consent of both the sides, next date of hearing is fixed on 16.11.2016, duly Communicated to both the sides.

Sd/-

Shri M.K. Shrawat

Member (Judicial)